

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 367/18
SC No.164/18
FIR No. 152/18, P.S. - Nangloi
U/s 376/376(2)/342 IPC & Sec 6 POCSO Act

State Vs. Jugal Kishore

30.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
(present through video conferencing)
None for accused Jugal Kishore*

This is an application dated 16.04.2019 moved U/s 439 Cr.PC on behalf of accused/applicant Jugal Kishore for grant of regular bail.

The Counsel Sh. Ashok Bajaj who moved the bail application was contacted who has informed that he has left the case and one Amicus Curiae was appointed in this case.

Let the counsel who was appointed as Amicus Curiae be contacted to have his consent for addressing the bail application for 07.07.2020 through video conferencing.

Issue notice to the IO to remain present on that date.

List the matter on **07.07.2020** accordingly.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/30.06.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No.418/16, P.S. Nangloi
U/s 302/186/353/307/34 IPC

State Vs. Vivek Kumar Jha

30.06.2020 (Proceedings through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Kanwar Kochhar, Ld. Counsel for accused
IO Inspector Vipin Kumar
(all present through video conferencing)

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Vivek Kumar Jha for grant of interim bail.

Reply dated 10.06.2020 has already been filed by IO.

The interim bail is sought on the medical ground of the accused. It is submitted that during custody he has a surgery on his middle finger of right hand but recently it has developed pain and he needs proper treatment out of jail.

The two documents of Jeewan Moti Khara Hospital, Nangloi, Delhi and the certificate of the Doctor was verified by Inspector Vipin Kumar who has submitted his report that the father of the patient has not shown any medical history of the patient and he gave the opinion that only on seeing the accused, it can be decided as to whether he is able to perform the surgery or manage or treat the medical problem of the accused/inmate.

All the documents including the medical history given by Medical Officer Incharge Central Jail Dispensary 8/9 Tihar, be sent through Whatsapp or Email to the IO who shall produce such medical history of the accused to such Doctor and shall have the opinion regarding any such surgery or treatment and management of the medical problem of the inmate/accused is possible in such hospital and the surgery can be performed during this pandemic of Covid-19.

The IO shall produce the report alongwith the certificate of the doctor on next date.

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FIR No.418/16, P.S. Nangloi
U/s 302/186/353/307/34 IPC

State Vs. Vivek Kumar Jha

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Be listed for further hearing of the bail application on
06.07.2020 at 2 pm through Video Conferencing.

IO Inspector Vipin Kumar to remain present on that date
through video conferencing.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/30.06.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

UID No. 58210/16
New SC No. 135/18, Old SC No. 262/16
FIR No. 338/16, P.S. - Nangloi
U/s 363/302/201 IPC

State Vs. Maan Singh @ Lala

30.06.2020 (Proceedings through Video Conferencing)

*Present: Sh. Gyan Prakash Ray, Ld. Substitute Addl. PP for State
Sh. Sanjay Sharma, Ld. Counsel for accused Maan Singh @
Lala
IO Inspector J.P. Meena
(all present through video conferencing)*

This is an application dated 09.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Maan Singh @ Lala for grant of interim bail.

The bail application is moved seeking release of the accused in terms of the Resolution dated 18.05.2020 passed by High Powered Committee of Hon'ble High Court on the ground of urgency in view of outbreak of Covid-19 submitting that the case of the applicant is covered within the criteria laid down by Hon'ble High Court.

In support of the bail application, it is submitted that the accused is in custody since 27.07.2016 for last four years and that his case is covered within the criteria laid by Hon'ble High Court in terms of Resolution dated 18.05.2020 of High Powered Committee.

As per the conduct report dated 22.06.2020 received from Jail Superintendent concerned, the conduct of the applicant/accused Maan Singh @ Lala was found satisfactory.

IO Inspector J.P. Meena has also produced the crime record from SCRB stating that there is no other case and accused has no other involvement in any case.

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State Vs. Maan Singh @ Lala

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IO has also verified the present address House No.4318A, Sector-105, Rajendra Prark, Gurgaon, Haryana and the mobile number of his father 9899566123 and that such house is in the name of his mother Smt.Angoori Devi.

Accused has changed his address that was placed on record and now shall reside at a distance from the place of the witnesses yet to be examined.

Without going into the merits of the case, finding that the case of the accused is covered within the criteria laid by Hon'ble High Court in terms of Resolution dated 18.05.2020 of High Powered Committee, in pursuance of the observations of Hon'ble Supreme Court for de-congestion of jails in outbreak of pandemic of Covid-19, observing that the conduct of the accused was found satisfactory during custody and he has clean antecedents otherwise as per the report of SCRB, the accused is granted **interim bail for a period of 45 days from the date of his release** on furnishing bail bond and surety bond in the sum of Rs.50,000/- with two sureties of Rs.25,000/- each, out of which one should be the local surety, to the satisfaction of Ld. Duty MM, subject to the conditions :

1. That the accused shall not meet, visit or contact any of the witnesses in any manner and shall stay away from the places of residence of the witnesses and shall not make any contact through whatever mode, with them.
2. He shall not leave the country without permission of the court.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.

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UID No. 58210/16
New SC No. 135/18, Old SC No. 262/16
FIR No. 338/16, P.S. - Nangloi
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State Vs. Maan Singh @ Lala

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4. He shall attend the trial without any single default.
5. He shall not try to do anything to hamper the trial or temper the evidence, in any manner.
6. The accused shall surrender himself on expiry of the period of 45 days at 10:00 am in the concerned Jail.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail application moved under section 439 Cr.P.C for grant of interim bail to accused/applicant Maan Singh @ Lala stands disposed of.

A copy of the order is allowed to be given dasti to the parties, & IO as prayed.

Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/30.06.2020

In the Court No. 209 of Dr. Archana Sinha, ASJ-06 (POCSO) West, Delhi

Dated 30.06.2020

ORDER

Adjournment of cases fixed for 30.06.2020

Due to Covid-19 pandemic & In pursuant to order bearing No.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi, vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 30/06/2020 on same terms as contained in their earlier office order No.373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. 77/RG/DHC/2020 dated 15.04.2020, No.159/RG/DHC/2020 dated 02.05.2020, R-235/RG/DHC/2020 dated 16.05.2020, 305/RG/DHC/2020 dated 21.05.2020 & No. 1347/RG/DHC/2020 dated 29.05.2020.

It is further directed vide order bearing No.16/DHC/2020 dated 13.06.2020 by the Hon'ble High Court of Delhi that the matters listed in the Courts subordinate to Delhi High Court on 15/06/2020 shall be adjourned en bloc by each court in terms of the earlier directions; and with effect from 16.06.2020, all the subordinate Courts shall take up the urgent matters on day-to-day basis (except where Evidence is to be recorded) through Video Conferencing mode and other matters shall be adjourned accordingly.

Thus, all the pending matters listed before this Court on 30.06.2020 would stand adjourned as under:-

S. No.	Date already fixed	New Date of Hearing	Remarks
1.	30.06.2020 (Tuesday)	01.09.2020 (Tuesday)	1. All cases except case at Sr. No.1 & 2 stand adjourned en-bloc to 01.09.2020. 2. The case at Sr. No. 1 titled as State Vs. Raj Babbar @ Raj is adjourned for 07.07.2020 and the case at Sr. No. 2 titled as State Vs. Surender @ Vikas Etc. is disposed of (Acquitted) through Video Conferencing.

The copy of this order be also sent to Jail Superintendent concerned for information and compliance of production of the UTPs accordingly.

It is computer generated copy and does not require signatures as approved by undersigned.

By Order

Sd/-

**(Dr. Archana Sinha)
ASJ-06 (POCSO), West, Tis Hazari, Delhi
Dated 30.06.2020**